GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1048
ANSWERED ON:01.03.2011
ONLINE FIR
Kashyap Shri Virender;Thakur Shri Anurag Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the system of viewing FIR online and to make its copy available to the affecte parties for a certain stipulated fee have been implemented in the National Capital Territory of Delhi as per the orders of the Delhi High Court;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Union Government has any proposal to implement such system in all the States;
- (d) if so, the details thereof; and
- (e) the time by which it is likely to be implemented in the entire country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): Yes, Madam. The Delhi Police, in compliance of the directions of Hon'ble Delhi High Court in Writ Petition (Crl.) No. 468/2010 `Court on Its Own Motion Versus State` dated 06.12.2010, has implemented the system of uploading and viewing the FIRs registered in Delhi on its website www.delhipolice.nic.in in within 24 hours of registration except the FIRs declared sensitive by the Addl. CP/DCP of the district concerned. A certified copy of the FIR can, however, be obtained by a person other than complaint by submitting an application along with stipulated fee to the Police Station or before the single window existing in the offices of the district Addl. Commissioner/Dy. Commissioner of Police. The system is in place since Feb, 1, 2011.
- (c) to (e): Crime and Criminal Tracking Network and System (CCTNS), a flagship project of Ministry of Home Affairs, contemplates to provide an online facility to lodge complaint and view FIR on citizen portal. States may use this facility. The project is likely to be implemented by March 2012.